PUNJAB

Notification No. SRO 55 Dt. 24th January, 1974
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S.R.O, 55 dated 24th January, 1974— In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), and in supersession of the notification of the Government of India in the Ministry of Defence No. SRO 7 dated the 21st November, 1969 and No. SRO 109 dated the 18th February, 1971, the Central Government hereby extends to the cantonments in the state of Haryana and Punjab, the East Punjab Urban Rent Restriction Act, 1949 (East Punjab Act No. III of 1949) with the following modifications, namely : –

In the said Act :—

1. In Section 1,

(a) for sub-section (2), the following sub-section shall be substituted, namely :—

"(2) It extends to the cantonments in the states of Haryana and Punjab".

(b) for sub-section (3), the following sub-section shall be substituted, namely :—

"(3) It shall be deemed to have come into force on the 26th day of January, 1950.

Provided that the provisions of Section 19 of the East Punjab Urban Rent Restriction Act, 1949 (East Punjab Act No, III of 1949) shall be operative only from the 21st November 1969.

2. In Section 2, for clause (j). the following clause shall be substituted, namely: —

"(j) "Urban Area" includes any area administered by a Cantonment Board in the states of Haryana and Punjab."

3. (a) Section 3 shall be numbered as sub-section (1) thereof and in sub section (1) as so renumbered, for words, "State Government", the words "Central Government" shall be substituted;

(b) after sub-section (1), the following sub-section shall be inserted, namely :—

"(2) The provisions of this Act shall not apply to :—

(a) any premises within the cantonment belonging to the Government;

(b) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Government; or

(c) any house within the cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments (House-Accommodation) Act, 1923 (6 of 1923)".

4. after Section 20, the following Section shall be added, namely :- Exemption of Buildings constructed in 1966 and 1967 from the. provisions of the Act—

"(2) Every Building in a cantonment area constructed during the years 1966 and 1967 shall be exempt from the provisions of the East Punjab Urban Rent Restriction Act, 1949 (East Punjab Act No. III of 1949), for a period of five years from the date of completion of the building.

Explanation :—For the purpose of exemption, the date of completion of a building shall be the date of the certificate of completion granted by a Cantonment Board.